

(13)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA No.247/98 with MA No.182/98
OA./TA/MP No.....

M.K.Govil and ors. Versus Union of India and ors.

Date of Order	Orders
6.12.2000	<p>Mr. C.B.Sharma, counsel for the applicants Mr. S.S.Hasan, counsel for respondent No.1 Mr. U.D.Sharma, counsel for respondents No.2 and 3 None present for respondents Nos.. 4.</p> <p>The learned counsel for the applicants submits that applicant No.1 and 3 was promoted to the IPS cadre sometime past during the pendency of the OA and now vide notification dated 12th September, 2000 applicant No. 2, 4 and 5 have been promoted to the IPS cadre. The notification dated 12th September, 2000 be taken on record. In view of this, the grievance of the applicants stands redressed and, therefore, he does not want to press the present OA. The OA is, therefore, disposed of as not pressed.</p> <p>2. In view of the order passed in the OA, Misc. Application No. 182/98 does not survive now.</p> <p><i>Read copy</i> <i>UD</i> <i>R</i> <i>12/12/98</i> <i>SP</i> <i>12/12</i></p> <p><i>Adm.</i> <i>Am</i> (N.P.NAWANI)</p> <p><i>Judl.</i> <i>AM</i> (A.K.MISHRA)</p>